

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O.A. No. 118/91
XXXXXX

199

DATE OF DECISION

30-1-1991

K Sarasamma Pillai _____ Applicant (s)

Mr K Karthikeya Panicker _____ Advocate for the Applicant (s)

Versus

Govt. of India rep. by the _____ Respondent (s)
Secretary, Ministry of Home
Affairs, New Delhi & others.

Mr NN Sugunapalan, SCGSC _____ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. NV Krishnan, Administrative Member

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Mr NV Krishnan, A.M.

The applicant states that she has been working as Computer since 1980 on temporary basis in the office of the 3rd respondent, Director of Census Operations, Lakshadweep, Kavaratti. Her services have not so far been regularised. She has filed Annexure A7 representation dated 17.12.90 addressed to the 3rd respondent seeking regularisation of her service, for the reasons mentioned therein. It is submitted that this representation has not been disposed of so far.

2 When the matter came up for admission to-day, it ~~is~~ was submitted by the counsel of both sides that a similar matter has been disposed of by the order dated 18.1.91 in OA 4/91. Therefore, they represent that the instant application may also

be disposed of similarly. In this view of the matter we have decided to pass orders without waiting for a detailed reply affidavit from the respondents.

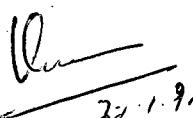
3 In OA 4/91 it was submitted by the learned counsel for the respondents, on the basis of instructions received by him therein that cases of, large number of persons, besides the applicant, who have been appointed on ad-hoc basis on short term post, created for the 1981 Census, are pending consideration. It was also submitted that regularisation would involve the relaxation of certain provisions, which ~~are~~ under consideration of the respondents.

In this view of the matter that application ~~has been~~ ^{was} disposed of with ~~the~~ ^{the} directions to the respondents.

4 Accordingly, we are of the view that the present application can also be disposed of by issuing a direction to Respondent 1 & 2 to dispose of Annexure A7 representation of the applicant within a period of three months from the date of receipt of a copy of this order. ^{We do so.} There will be no order as to costs.



(AV Haridasan)
Judicial Member


30-1-91

(NV Krishnan)
Administrative Member

30-1-1991